

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 848/MP/2025

Subject : Petition for execution/implementation of Order dated 12.01.2023 passed by this Commission in Petition No. 183/MP/2019; and initiation of proceedings under Sections 142 and 79 of the Electricity Act, 2003 against Northern Railways (State of Haryana), Northern Railways (State of Delhi), West Central Railway (State of Rajasthan), West Central Railway (State of Madhya Pradesh) and Railways Energy Management Company Limited.

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondent : Northern Railways & Ors.

Date of Hearing : **8.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Akshat Jain, Advocate, JITPL
Shri Shikhar Verma, Advocate, JITPL
Ms. Deeksha Sharma, Advocate, Railways

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the APTEL *vide* order dated 6.1.2026 passed in the IA No. 1900 of 2025 (in Appeal No.261 of 2023) has granted an interim stay of the order dated 12.1.2023 subject to the Respondents depositing the amount as per the said order with the Commission within three weeks and upon such deposit, the Commission is to keep the said amount in the interest bearing fixed deposit in a scheduled bank for a period of one year to be renewed periodically till the Appeal is finally heard and decided. Accordingly, the learned counsel requested an adjournment of the matter for a period of six weeks. The learned counsel for the Respondents did not oppose the said request.

2. Considering the above submissions, the matter was adjourned.

3. The Petition will be listed for hearing on **5.3.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

